

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
09-05-2024 AT 10:30 AM**

CP(IB) No.203/7/HDB/2022

AND

IA (IBC) 986/2024 in CP(IB) No.203/7/HDB/2022

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Financial Creditor

AND

Gati Infrastructure Bhasmeyer Power Private Ltd

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 986/2024

Learned Counsel Mr Milan Negi, for Resolution Professional present through Video Conference.

Matter passed over.

Matter called again.

Heard, learned counsel for the Resolution Professional.

This application is accompanied by this applicant and has enclosed a resolution passed by the COC in the 14th COC meeting dated 24.04.2024 earlier the applicant has filed similar application however with a prayer to exclude the period.

However, considering the facts and circumstances that application was rejected with a liberty to file this application.

Hence the present application is filed. Perused the records. Hence the extension of CIRP period of 90 days effective from 20.03.2024 is hereby extended and however considering the facts that 48 days period has consumed from the date of filing this IA, learned counsel prayed that the extension period be considered from the date of this order.

In the peculiar facts and circumstances of this case, the CIRP period is extended by 138 days effective from today with a direction to the Resolution Professional to complete the same with the extended period without seeking for further extension of time.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)